but high fees at the private English medium schools is not allowing children belonging to ordinary income groups to study in them;

- (b) whether Government would consider making English language as a medium of education, as an optional language, in addition to local language at Government schools in each State; and
  - (c) the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) National Curriculum Framework for School Education, 2005 advocates a multi-lingual approach at school level. However, several students show preference towards learning English in School.

In compliance to section 12 (1) (c) of the Right of Children to Free and Compulsory Education Act, 2009, schools are legally bound to provide admission to children from economically weaker section and children belonging to disadvantaged group without charging fee in the same manner and medium of instruction as it is provided to other children.

(b) and (c) Education, being a subject in the concurrent list of the Constitution, and the majority of schools and colleges being under the jurisdiction of the State Governments, it is for the respective State Governments to take appropriate decision in the matter. However, as per the scheme/syllabus in Central Board of Secondary Education (CBSE) affiliated schools, a student has to study English upto VIIIth class. In classes IX and X, a student has to study two languages out of which one is compulsorily either Hindi or English. In classes XI and XII, a student can opt either English or Hindi as one of the Languages. Both Hindi and English can also be offered simultaneously by students.

## Admission of HIV infected students in schools

- 2257. SHRI AAYANUR MANJUNATHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether incidents of denial of admission to HIV infected students in schools are on the rise;
  - (b) if so, the details thereof;
- (c) the number of such incidents reported during the last three years and the current year, State-wise;
- (d) the action taken by Government to protect the Right to Education of these children; and
- (e) the steps being taken by Government to stop recurrence of such incidents?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) There have been isolated media reports about denial of admission to HIV infected students in schools. As per information available with National AIDS Control Organisation (NACO), 61 children infected by HIV were denied admission in schools in various instances, between 2008-09 and 2011-12 in the States of Andhra Pradesh, Gujarat, Haryana, Kerala, Maharashtra, Uttar Pradesh and West Bengal. Statewise details are given in Statement (See below).

(d) and (e) In view of the Right to Education Act, Central Board of Secondary Education conducts advocacy programme to sensitize Principals and teachers to ensure that students with HIV/AIDS are treated with dignity and respect. Further, National AIDS control Organisation (NACO) and State AIDS Control Societies alongwith their State/District level network also conduct advocacy programmes with various stake holders including school principals and teachers.

Statement State-wise details of HIV infected children denied admission in schools

Sl. No.	Name of State	No. of children infected by HIV who were removed from the schools during 2008-09 to 2011-12
1.	Andhra Pradesh	27
2.	Gujarat	4
3.	Haryana	9
4.	Kerala	4
5.	Maharashtra	1
6.	Uttar Pradesh	3
7.	West Bengal	13
	Total:	61

## **Opening of Deemed Universities**

†2258. SHRI NARESH AGRAWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- whether Government has imposed a ban on the opening of Deemed (a) Universities:
  - if so, the reasons therefor; (b)

<sup>†</sup>Original notice of the question was received in Hindi.